introduce it at all. This may be passed by your majority but then you will only be going back to the mediaeval age and days when there was no liberty, on protection of individual right. You are only going back to that state. Long long ago at the time of *Magna Carta* in England, when there was no democracy, the king had to surrender to the will of the people and say 'No', no person can be arrested without any valid warrant ; right to life cannot be taken away without due process of law. Therefore, I would request the hon. Minister, through you, Sir, not to take us back to the old days, the Medieval days, to the days when there was no law, no democracy, no liberty. So, with all my power at my command, I oppose the introduction of the Bill and I would request the Home Minister not to introduce the Bill.

MR. DEPUTY-SPEAKER : I am giving my ruling on the point raised by Shri George Fernandes. Under Article 123 (2) (a), the Ordinance promulgated by the President are required to be laid before both Houses of Parliament. Similarly, the statement explaining the reasons for the issue of Ordinance is required to be laid under Rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. These are thus statutory requirements. I therefore rule that your point of order is out of order. Now, the hon. Minister can reply.

SHRI P.C. SETHI : I can assure the august House that we have not been ill-advised. These powers have been taken not for the sake of powers but in case of necessity, they may be used. But time has shown that we have yet to use those powers. As far as the validity of the similar law is concerned, in respect of Armed Forces (Assam) Special Powers, it was upheld by the Delhi High Court and therefore I do not see any legal hitch in this and I can assure the hon. Members that this is not going to be used in a manner which may not be conducive to the freedom of the person.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill to enable certain special powers to be conferred upon members of the armed forces in the disturbed areas in the State of Punjab and the Union Territory of Chandigarh."

The motion was adopted.

SHRI P.C. SETHI : I introduce the Bill.

12.27 hrs.

STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE ARMED FORCES (PUNJAB AND CHANDIGARH) SPECIAL POWERS ORDINANCE, 1983

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983.

12.28 hrs.

MATTERS UNDER RULE 377

(i) Land Acquisition (Amendment) Bill

श्री दिगम्बर सिंह (मथुरा) : उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत निम्नलिखित वक्तव्य देता हूं :

भारत सरकार और विशेष रूप से ग्रामीण विकास मंत्रालय के मंत्री जी को बधाई है कि अपूर्ण भूमि अर्जन संशोधन विधेयक 1982 को वापस करने और काम्प्रीहेंसिव बिल 1983 पेश करने का निर्णय किया है जैसी कि सूचना लोक सभा समाचार भाग 2 दिनांक 5 नवम्बर 83 में निकली है। सूचना में बिल का पुनर्स्थापित करना है, पास होना नहीं। पिछले 1982 के बिल में यह कमी थी कि लैंड ऐक्वीजीशन ऐक्ट की धारा 23 के अनुसार भूमि का मुआवजा धारा 4 के

नोटिफिकेशन के समय के बाजार भाव का दिया जाता है, चाहे वह समय बीसों वर्ष पहले का हो, उसके स्थान पर भूमि पर अधिकार के समय के बाजार भाव का नहीं रखा गया था। माननीया प्रधान मंत्री ने 16 फरवरी 81 को किसान रैली में कहा था कि किसानों को भूमि के अधिकार के समय का मुआवजा दिया जायगा। यही बात कृषक समाज के सम्मेलन के प्रस्ताव में कही गई। संसद सदस्यों ने माननीया प्रधान मंत्री को लिखे पत्रों में यही कहा, चौधरी चरण सिंह, अध्यक्ष, लोक दल ने माननीया प्रधान मंत्री को पत्र लिखा, उसमें भी यही बात कही गई।

माननीय ग्रामीण विकास मंत्री और माननीय न्याय मंत्री से प्रार्थना है कि विचाराधीन बिल में किसानों की अन्य सुविधाओं के अतिरिक्त निम्न दो बातों को अवश्य रखा जाय :

1. भू-स्वामियों को भूमि का मुआवजा धारा 4 के नोटीफिकेशन के समय के बाजार भाव का न होकर, जब भूमि पर अधिकार लिया जाय तब के भाव का हो।

2. कोई भी प्रदेशीय सरकार अपने अधिनियम द्वारा नोटीफिकेशन और डिक्लेरेशन कर के लैंड ऐक्वीजीशन ऐक्ट की धारा 4 व 6 के तीन वर्ष के अन्तर के प्रतिबन्ध की अवहेलना न कर सके।

यह भी निवेदन है कि यह बिल इसी सत्र में पुनर्स्थापित हो और पास हो, ताकि किसानों के साथ नित्य प्रति हो रहा अन्याय रोका जा सके।

(ii) Supply of rice to Kerala.

**SHRI V.S. VIJAYARAGHAVAN (Palghat) : Mr. Deputy-Speaker, Sir, Kerala has always been a deficit State in food. The most efficient public distribution system in the country is also in Kerala. But, Kerala has always to depend on the Centre for rice which is the main cereal distributed through the public distribution system.

Kerala requires more than two lakh tonnes of rice per month for regular distribution. Since 1980, the Centre has been supplying 135000 tonnes of rice. With this, the public distribution system was being managed without much dislocation. But, for the past one or two years, this quantity was reduced and sometimes it would come down to 90000 tonnes and sometimes to 80000 tonnes. Last year, the Centre raised the allocation to 120000 tonnes in order to meet an acute food shortage. However, with this quantity it is not possible to maintain the regular weekly supply of ration. The FCI godowns in Kerala have been left with stock for a week only. When that is exhausted, the public distribution system in Kerala will collapse.

In this situation, 40000 tonnes of rice should be rushed to Kerala immediately and a permanent arrangement should be made to ensure regular monthly supply of 135000 tonnes of rice to Kerala. Besides, the FCI should build up a bufferstock of at least four lakh tonnes of rice in Kerala.

I would request the Minister for Food to take urgent steps in this matter.

(iii) Need to send a team of Central Agriculture Ministry to Gazipur to advise farmers about an alternate crop in place of Kesari Dal.

श्री जैनुल बशर (गाजीपुर) : उपाध्यक्ष महोदय, उत्तर प्रदेश के गाजीपुर जिले के मुहम्मदाबाद तहसील के बड़े भू-भाग में खेसारी की खेती होती है। उक्त क्षेत्र की भूमि और जलवायु ऐसी है कि खेसारी ही वहां की मुख्य फसल और किसानों की आमदनी का मुख्य स्रोत है। इधर पिछले दिनों उत्तर प्रदेश सरकार ने खेसारी की खेती पर कानूनी रोक लगा दी है। इससे उस क्षेत्र के किसानों की जीविका खतरे में पड़ गई है। सरकार ने किसानों को यह नहीं बतलाया कि उनकी भूमि पर और उनकी जलवायु के अनुकूल दूसरी किस चीज की

**The original speech was delivered in Malayalam.